

THE HON'BLE SRI JUSTICE CHEEKATI MANAVENDRANATH ROY

CRIMINAL PETITION No.2521 OF 2022

ORDER:-

This Criminal Petition under Section 439 of the Code of Criminal Procedure, 1973, is filed to enlarge the petitioner on bail.

The petitioner is A-1 in Crime No.413 of 2021 of Maharanipeta Police Station, Visakhapatnam City.

A case under Sections 417, 376 IPC was registered against him in the above crime.

Briefly stated, it is the case of the prosecution that the *de facto* complainant, who is the victim girl, is a blind girl. The petitioner is the warden in the blind school. At that time, he promised to marry the *de facto* complainant and thereby induced her to have sexual intercourse with her. Accordingly, he had sexual intercourse with her and thereafter he resiled from his promise and refused to marry the victim girl and thereby cheated her. Therefore, it is stated that the petitioner has committed the aforesaid offences.

Heard learned counsel for the petitioner and learned Additional Public Prosecutor for the State.

It is a case where the petitioner being a warden of the blind school has taken complete advantage of the blindness of the victim girl and her helplessness and made a false promise to marry her and thereby induced her to have sexual intercourse with him and accordingly he had sexual intercourse with her and thereafter he resiled from his promise and refused to marry her and thereby cheated her. Therefore, having regard to the heinous nature of the

offence and the grave nature of the offence in which the petitioner is involved, this Court is of the considered view that the petitioner is not entitled to bail at this stage in the facts and circumstances of the case.

Therefore, the Criminal Petition is dismissed.

JUSTICE CHEEKATI MANAVENDRANATH ROY

Date: 19-04-2022
AKN

THE HON'BLE SRI JUSTICE CHEEKATI MANAVENDRANATH ROY

CRIMINAL PETITION No.2521 OF 2022

Date: 19-04-2022

AKN